



NATIONAL COMPANY LAW TRIBUNAL  
COURT-V, MUMBAI BENCH

102. IA/1443/2024 C.P. (IB)/685(MB)2022

**IN THE MATTER OF**

PRARTHNA PRIVATE LIMITED

... Petitioner

Vs

KALUNDRE METALIKS PRIVATE LIMITED

... Respondent

U/s 9 of the Insolvency and Bankruptcy Code, 2016

**Order Delivered on 02.04.2024**

CORAM:

MS. REETA KOHLI,  
MEMBER (J)

MS. MADHU SINHA,  
MEMBER (T)

**Appearance through VC/Physical/Hybrid Mode:**

For the Applicant:

For the Respondent:

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**ORDER**

**IA 1443 of 2024**- In view of the resolution having been approved with more than 90% of voting, the IA is **allowed**. Accordingly, the CP along with all pending IAs, if any, are **disposed of** as withdrawn.

Sd/-  
MADHU SINHA  
Member(Technical)

Sd/-  
REETA KOHLI  
Member(Judicial)

/Ziyaul/